CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Ashok Basu, Chairman
- 2. Shri G.S. Rajamani, Member
- 3. Shri K.N. Sinha, Member

In the matter of

Generic procedure on Regulation of power supply to beneficiaries in case of non-payment of dues of Central Power Utilities

ORDER

The Commission in its order dated 11.1.2002 had formulated the procedure for regulation of power supply in case of non-payment of dues of the Central Power Utilities by the state beneficiaries. The procedure was to remain in force for a period of 1 year from the date of the said order, unless extended further with or without modifications.

- 2. The Commission has initiated steps for review of the procedure, in the light of experience gained in the past one year. The final order as a result of review of the procedure is yet to be issued. It is, therefore, directed that the procedure prescribed under the Commission's order dated 11.1.2002 shall remain in force for another period of 6 months with effect from 11.1.2003 (ie upto 10.7.2003) or till such time the revised procedure is finalised by the Commission, with or without modifications, whichever is earlier.
- 3. A copy of this order be sent to all Central/State Utilities.

sd/-(K.N. SINHA) MEMBER sd/-(G.S. RAJAMANI) MEMBER sd/-(ASHOK BASU) CHAIRMAN

New Delhi dated the 15th January 2003